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NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 248, 249/2017, IA 209 of 2017, T.P. No. 206- A to I of 2016 In T.P. No. 206/397-398/NCLT/AHM/2016(New) CA 201/2011, 232/2012, 240/2012, 167/2015, 70/2016, CA__/2017, 137/2009, 628/2010, 629/2010 in C.P. No. 82/397-398/CLB/MB/2011(Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017

Name of the Company:

Enercon Gmbh

V/s.

Wind World India Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.MR. SAURABH DOPARICAR	SR-ADU	Petitioner	1 Lanian
2. MS. SHAHEDA MADRASWALA	ADV -	11) (and
3. MR. SAUL THATCORE	ABOV		Some
\$4 MR SAMLL SHAM	ADV	REsportent	
S. Mr. Rohan A-3L-L	A-d-	pesp. no.	124-3

ORDER

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Ms. Shaheda Madraswala with Learned Advocate Mr. Salil Thakore present for Petitioners. Learned Advocate Mr. Sahil Shah present for Respondents no. 4 to 8. Learned Advocate Mr. Rohan Shah present for Respondents no. 9 to 32.

Original Respondents no. 4 to 8 sought for adjournment.

List the matter on 02.02.2018 for further arguments.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 19th day of December, 2017.